

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.292/2001

Thursday this the 29th day of March, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

T.G.Devadas,
Primary Teacher,
Kendriya Vidyalaya,
No.1, Calicut.

...Applicant

(By Advocate Mr. V.Rajendran (rep.))

V.

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shahed Jeet Singh Marg,
New Delhi.
2. The Principal,
Kendriya Vidyalaya No.1,
Calicut.
3. Smt. K.P.Roopalekha, Primary Teacher,
Kendriya Vidyalaya No.1,
Calicut.
4. Union of India, represented by the
Secretary to Government,
Ministry of Human Resources
Development, New Delhi. ...Respondents

(By Advocate Mr. Thottathil B.Radhakrishnan (For R.1&2)

The application having been heard on 29.3.2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a Primary Teacher, Kendriya
Vidyalaya aggrieved by order dated 2.1.01 (Annexure.A1)
to the extent of his transfer from Kendriya Vidyalaya
No.1, Calicut to Mangalore filed OA. 52/2001 which was
disposed of with a direction to the Ist respondent to
consider his representation and to give him an
appropriate reply. In obedience to the above direction,
contd...

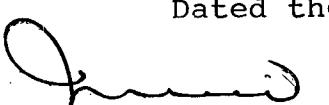
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the 1st respondent considered the representation of the applicant and issued the impugned order dated 16/20-3-2001 (A3) turning down his request. Under these circumstances, the applicant has filed this application challenging the orders Annexures.A1 and A3 to the extent of his transfer to Mangalore on various grounds.

2. When the application came up for hearing, learned counsel for respondents 1&2 states that the applicant will not be relieved before 31.3.2001 and that as the respondents have called for application for transfers from Teachers who are due for transfer for the next academic year, representation if any made by the applicant pursuant to the above would be considered in the light of the guidelines and that therefore, the application may be disposed of with appropriate direction in that regard. Learned counsel for the applicant submits that he has no objection in disposing of the application as desired by the counsel for the respondents.

3. In the light of the submission of the learned counsel on either side, the application is disposed of directing that the applicant shall not be relieved before 31.3.01 and that representation, if any, made by the applicant regarding his transfer during the next academic year shall be considered and appropriate decision taken in the light of the guidelines in that regard. No order as to costs.

Dated the 29th day of March, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

s.

List of annexures referred to:

Annexure.A1:True copy of the Order dated 2.1.2001 of the Ist respondent.

Annexure.A3: True copy of the Order dated 16/20.3.2001 of the Ist respondent.

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